

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3752

ANSWERED ON:30.04.2007

KALASA AND BANDURINALLA SCHEMES OF KARNATAKA

Saradgi Shri Iqbal Ahmed

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the project proposals, Kalasa and Bandurinalla Schemes submitted by the Karnataka Government have been pending with the Union Government for a long time;

(b) if so, the reasons for delay in clearing these projects; and

(c) the time by which the final decision is likely to be taken in this regard alongwith their present status?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV)

(a) to (c) The Government of Karnataka in April, 2002 requested for clearance of proposal from inter-State angle for diversion of 7.56 TMC of water from Mahadayi/Madei basin to Malaprabha basin through implementation of Kalsa and Bandurinalla schemes to meet the drinking water needs of Hubli/Dharwad cities. The Ministry of Water Resources gave an in principle clearance to the proposal to meet the drinking water needs of Hubli/Dharwad from water availability angle on 30th April, 2002. The Government of Goa in July, 2002 took strong exception to the grant of this clearance by the Ministry and requested for setting up of an Inter-State Water Disputes Tribunal under the Inter-State Water Disputes Act, 1956 for resolution of the dispute. In view of this, the 'in-principle' clearance granted by the Ministry was kept 'in abeyance' in September, 2002 with a view to resolve the matter by an agreement between the two states, failing which by an award of the Tribunal. The Ministry of Water Resources has come to a conclusion that this dispute cannot be settled by negotiation.